

12.09½ hrs.

CHILDREN BILL

REPORT OF JOINT COMMITTEE

Shrimati Uma Nehru (Sitapur): I beg to lay on the Table a copy of the Report of the Joint Committee on the Bill to provide for the care, protection, maintenance, welfare, training, education and rehabilitation of neglected or delinquent children and for the trial of delinquent children in the Union territories, pending in Rajya Sabha.

EVIDENCE

Shrimati Uma Nehru: I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Children Bill, 1959, pending in Rajya Sabha.

12.11 hrs.

RELEASE OF A MEMBER

Mr. Speaker: I have to inform the House that I have received the following letter dated the 19th August, 1960 from the Judicial Magistrate, Ahmedabad:

"I have the honour to inform you that the police authorities who arrested Shri Karsandas Parmar, Member, Lok Sabha, on the 18th August, 1960, in connection with offences punishable under sections 147, 149, 188, 332 and 337 of the Indian Penal Code, produced him before me on the 19th August, 1960. Shri Karsandas Parmar was enlarged on bail on his executing a personal recognition bond of Rs. 700, pending the trial of the case."

12.12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

FORWARD TRADING IN BLACK PEPPER

Shri A. K. Gopalan (Kasergod): Under Rule 197, I beg to call the attention of the Minister of Commerce and Industry to the following matter of urgent public importance and I request that he may make a statement thereon:—

"The recognition reported to have been granted to an association in Bombay to conduct forward trading in black pepper".

The Minister of Commerce (Shri Kanungo): When the question of establishing forward markets for pepper was under the consideration of the Forward Markets Commission, Bombay, certain associations in the former State of Travancore-Cochin and an association in Bombay had applied for recognition to conduct forward trading in pepper. The Forward Markets Commission after a careful consideration of the claims of the respective centres recommended to Government in January, 1956 that a forward market for pepper might be established immediately at Cochin. The Commission also stated that the need for hedging facilities in Bombay city would be examined again after sufficient experience had been gained of the working of the Cochin market. The recommendations were accepted by Government and a forward market has been functioning at Cochin since January, 1957.

2. In April, 1960, the Commission re-examined the question of establishing a market at Bombay. The Commission found that the importance of Bombay as a distribution centre had increased since it reported last and that the arrivals in that city had doubled in the last 4 or 5 years. The export houses in Bombay account for about 40 per cent of the total exports

[Shri Kanungo]

from India and the traders at Bombay were reported to be unable to make effective use of the Cochin market to any appreciable extent. With the emergence of the U.S.S.R. and other East European countries in recent years as important buyers of pepper, export deals were entered into in big lots and as the Cochin market had a limited absorbing capacity for such large orders, there was a need for the establishment of a second market. There was also need for broad-basing the market and strengthening its risk-taking capacity. A second market in Bombay might also tend to give a measure of strength and stability to the Cochin market by providing operators in Cochin an avenue to cover their extra risks and thus enabling them to absorb larger orders.

3. In the light of these facts, Government are inclined to accept the views of the Forward Markets Commission and to establish a market at Bombay on a trial basis for one year. No recognition has yet been granted to any association to start forward trading in pepper at Bombay.

Shri A. K. Gopalan: May I know how this will affect the producers in Kerala and also fluctuation in the price of black pepper?

Shri Kanungo: The Forward Markets Commission's recommendations are that the establishment of a market in Bombay will reduce the fluctuations in prices.

12.19 hrs.

EVACUEE INTEREST (SEPARATION) AMENDMENT BILL

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Mehr Chand Khanna on the 20th August, 1960, namely:

"That the Bill to amend the Evacuee Interest (Separation)

Act, 1951, as passed by Rajya Sabha, be taken into consideration."

Shri Mehr Chand Khanna may now continue his speech.

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): I understand that Members are anxious to discuss the Draft of the Third Five Year Plan. In that case, I have no objection to this Bill being allowed to stand over till that discussion is over. I leave it to the House.

Shri Tangamani (Madurai): The time fixed for it is only half an hour.

Mr. Speaker: Is it the pleasure of the House that this Bill may stand over to some other time?

Hon. Members: Yes.

Mr. Speaker: Then, let us take up the next item.

12.21 hrs.

MOTION RE: DRAFT OUTLINE OF THIRD FIVE YEAR PLAN

Mr. Speaker: Shri Nanda may move the motion standing in his name.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Mr. Speaker Sir, May I move that motion?

I beg to move:

"That the Third Five Year Plan—A Draft Outline laid on the Table of the House on the 1st August, 1960, be taken into consideration."

I confess that I feel as if I was carrying rather a heavy burden in moving this motion for consideration by the House. Even this Draft Outline is an outline only, but it covers